

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 15/MP/2016

Subject : Petition seeking directions for preparation of UI account under-drawl against collective transactions within specified time and for payment of UI charges in terms of the Central Commission Regulations read with Regulations of the State Commission.

Petitioner : Rajasthan Steel Chamber (RSC)

Respondents : Rajasthan Vidyut Prasaran Nigam Limited and Others

Petition No. 186/MP/2016

Subject : Petition under Section 79 (1) (c) and 79(1) (f) of the Electricity Act, 2003 read with Regulations 20 and 26 of Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008 further read with Regulation 4 of the RERC (Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code seeking directions for preparations of UI account for under-drawl against collective transactions within specified time and for payment of UI charges.

Petitioner : National Engineering Industries Limited (NEIL)

Respondents : Rajasthan Vidyut Prasaran Nigam Limited and Others

Date of hearing : 20.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, RSC & NEIL
Shri S.K. Aggarwal, Advocate, Rajasthan Discoms
Dr. A. P. Sinha, Advocate, Rajasthan Discoms
Shri Pradeep Misra, Advocate, RVPNL
Shri Sushil Mathur, RVPNL
Shri Manoj Kr. Sharma, RVPNL

Record of Proceedings

Learned counsel appearing on behalf of SLDC, Rajasthan submitted that SLDC, Rajasthan has filed an appeal before the Hon'ble Appellate Tribunal for Electricity against the ROP dated 27.10.2016 on the ground of jurisdiction of the Commission in the matter. Learned counsel requested to keep the present petition in abeyance till disposal of the appeal by APTEL.

2. Learned counsel for the petitioners submitted that the Petition No. 51/MP/2016 was admitted on 31.3.2016 and before admitting the petition, SLDC, Rajasthan did not raise any objection on maintainability of the petition before this Commission. Learned counsel for the petitioner submitted that instead of complying the Commission's direction dated 27.10.2016 to settle the UI accounts of the petitioner SLDC, Rajasthan has filed appeal before ATE. Learned counsel for the petitioners requested for time to seek instructions from the petitioners in this regard.

3. After hearing the learned counsels for the parties, the Commission directed to adjourn the petitions *sine die* with liberty to the petitioner to revive the petitions, if required in the light of the interim order or final order of the Appellate Tribunal for Electricity.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**